

Act, 1960, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a Member of the Animal Welfare Board, subject to the other provisions of the said Act, vice Shrimati Sangam Laxmi Bai resigned from the Board.”.

The motion was adopted.

CHRISTIAN MARRIAGE AND
MATRIMONIAL CAUSES
BILL

EXTENSION OF TIME FOR PRESENTATION
OF REPORT OF JOINT COMMITTEE

Shrimati Renu Chakravartty (Barackpore): I beg to move:

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend the codify the Law relating to marriage and matrimonial causes among Christians, be further extended up to the last day of the next Session.”.

Mr. Speaker: The question is:

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend and codify the Law relating to marriage and matrimonial causes among Christians, be further extended up to the last day of the next Session.”.

The motion was adopted.

12:15 hrs.

POINT RE: AN HON. MEMBER'S
CORRESPONDENCE WITH FIN-
ANCE MINISTER

Shri Hari Vishnu Kamath (Hoshanabad): By your leave, I would ask you to permit me to seek your guidance on an important matter.

The Finance Minister laid on the Table of the House on Saturday a letter addressed to him by an hon. Member. While I have no desire to dilate upon the rather awkward visage of secular progressivism that it has revealed....

Mr. Speaker: There is one difficulty I must point out to the hon. Member. Unless he gives me notice, how can I foresee what he is going to say and how can I be prepared for anything that he might say at that moment or any point he may raise at that time?

Shri Hari Vishnu Kamath: I do not want your ruling just now.

Mr. Speaker: For that also, he ought to inform me. Unless there is something that crops up here, the normal business should be followed. If he has in mind something which he has to bring to the notice of the House, he must give me notice beforehand so that I might be ready about the facts and about the provisions of law. He cannot expect me to be always ready; he must have studied his point whereas I will be blank there.

Shri Hari Vishnu Kamath: I want your guidance. I do not want your ruling.

Mr. Speaker: That applies for guidance also. The procedure he is adopting is not fair to me because I am not prepared for anything that he might say. I would therefore request him to inform me first and then raise it in the House so that I can answer it.

Shri Hari Vishnu Kamath: On a point of clarification. I want to know whether this applies to everyday and everything, because there are many matters of importance which come up suddenly. We do not want your ruling or a final decision, but only your guidance. You can give your ruling tomorrow.